

XI SESSION

HARYANA VIDHAN SABHA

BULLETIN NO. 1

Friday, the 11th July, 2014

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Friday, the 11th July, 2014 from 2.00 P.M to 6.59 P.M.).

I. OBITUARY REFERENCES

The Chief Minister made references to the deaths of the late:-

1. Shri Gopinath Pandurang Munde, Union Minister;
2. Shri Dhirpal Singh, former Minister of Haryana;
3. Shri Katar Singh Chhokar, former Minister of Haryana;
4. Shri Pratap Singh Chautala, former Member of Haryana Legislative Assembly;
5. Freedom Fighters of Haryana;
6. Martyrs of Haryana and
7. Others

and spoke for 7 minutes.

Shri Ashok Kumar Arora, a member from the Indian National Lok Dal spoke for 7 minutes.

Shri Anil Vij, a member from the Bhartiya Janata Party spoke for a while.

The Speaker also associated himself with the sentiments expressed in the House and spoke for 3 minutes.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

The House then adjourned at 2.18 P.M. and re-assembled at 3.18 P.M.

II. ANNOUNCEMENTS

(a) BY THE SPEAKER

(i) PANEL OF CHAIRPERSONS

Under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following members to serve on the Panel of Chairpersons:

1. Prof. Sampat Singh, MLA
2. Shri Anand Singh Dangi, MLA
3. Shri Rampal Majra, MLA
4. Smt. Kavita Jain, MLA

(ii) RESIGNATIONS OF MEMBERS

(a) Under Rule 58(2) of the Rules of procedure and conduct of Business in the Haryana Legislative Assembly, the Speaker informed the House that Shri Dharambir, M.L.A. has resigned from his seat in the Haryana Legislative Assembly vide his letter

dated 11th March, 2014 and the same had been accepted by him on 18th March, 2014 (F.N.).

(b) Under Rule 58(2) of the Rules of procedure and conduct of Business in the Haryana Legislative Assembly, the Speaker informed the House that Shri Charanjeet Singh, M.L.A. has resigned from his seat in the Haryana Legislative Assembly vide his letter dated 16th March, 2014 and the same had been accepted by him on 18th March, 2014 (F.N.).

(c) Under Rule 58(2) of the Rules of procedure and conduct of Business in the Haryana Legislative Assembly, the Speaker informed the House that Shri Venod Sharma, M.L.A. has resigned from his seat in the Haryana Legislative Assembly vide his letter dated 2nd May, 2014 and the same had been accepted by him on 2nd May, 2014 (F.N.).

(d) Under Rule 58(2) of the Rules of procedure and conduct of Business in the Haryana Legislative Assembly, the Speaker informed the House that Smt. Renuka Bishnoi, M.L.A. has resigned from her seat in the Haryana Legislative Assembly vide his letter dated 16th May, 2014 and the same had been accepted by him on 18th May, 2014 (F.N.); and

(e) Under Rule 58(2) of the Rules of procedure and conduct of Business in the Haryana Legislative Assembly, the Speaker informed the House that Shri Krishan Pal Gurjar, M.L.A. has resigned from his seat in the Haryana Legislative Assembly vide his letter dated 21st May, 2014 and the same had been accepted by him on 22nd May, 2014 (A.N.).

(iii) Intimation regarding Absence

(i) The Speaker informed the House that he had received an intimation from Kumari Sharda Rathore, CPS, Home in which she has expressed her inability to attend the sitting of the House on today, the 11th July, 2014 due to her ill-health.

(ii) The Speaker informed the House that he had received an intimation from Shri Rameshwar Dayal Rajoria, M.L.A. in which he has expressed his inability to attend the sitting of the House on today, the 11th July, 2014 due to personal reasons.

(iii) The Speaker informed the House that he had received an intimation from Shri Anand Singh Dangi, M.L.A. in which he has expressed his inability to attend the sitting of the House on today, the 11th July, 2014 due to personal reasons.

(b) BY THE SECRETARY

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Session held in February-March Session, 2014 and have since been assented to by the Governor:-

FEBRUARY-MARCH SESSION, 2014

1. The East Punjab Utilization of Lands (Haryana Amendment) Bill, 2014
2. The Haryana Value Added Tax (Amendment) Bill, 2014
3. The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill, 2014

4. The Haryana Registration and Regulation of Societies (Amendment) Bill, 2014
5. The Haryana Good Conduct Prisoners (Temporary Release) (Amendment) Bill, 2014
6. The prisons (Haryana Amendment) Bill, 2014
7. The Haryana Right to Service Bill, 2014
8. The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2014
9. The Punjab New Capital (Periphery) Control (Haryana Amendment) Bill, 2014
10. The Haryana Appropriation (No. 1) Bill, 2014
11. The Haryana Appropriation (No. 2) Bill, 2014
12. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2014
13. The Haryana Private Universities (Amendment) Bill, 2014
14. The Haryana Municipal Street Vendors (Protection of Livelihood and Regulation of Street Vending) Bill, 2014
- 15.. The Haryana Municipal Corporation (Amendment) Bill, 2014
16. The Punjab Ayurvedic and Unani Practitioners (Haryana Amendment) Bill, 2014
17. The Haryana Rural Development (Amendment) Bill, 2014
18. The Haryana (Abolition of Distinction of Pay Scale Between Technical and Non-Technical Posts) Bill, 2014
19. The Haryana Clinical Establishments (Registration and Regulation) Bill, 2014
20. The Haryana Urban Development Authority (Amendment) Bill, 2014
21. The Haryana State Legislature (Prevention of Disqualification) Amendment Bill, 2014.

III. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE

The Speaker presented the first Report of the Business Advisory Committee as under :-

“The Committee met at 11.00 A.M. on Friday, the 11th July, 2014 in the Chamber of the Hon’ble Speaker.

The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, shall meet on Friday, the 11th July, 2014 at 2.00 P.M. and adjourn after conclusion of Business entered in the List of Business for the day.

On Monday, the 14th July, 2014 the Assembly shall meet at 2.00 P.M. and adjourn after the conclusion of the Business entered in the List of Business for the day.

The Committee, after some discussion, further recommends that the Business on the 11th and 14th July, 2014 be transacted by the Sabha as follows:-

Friday, the 11th July, 2014
(2.00 P.M.)

1. Obituary References.
2. Presentation and adoption of First Report of the Business Advisory Committee.
3. Papers to be laid/re-laid on the Table of the House.
4. Presentation of four Preliminary Reports of the Committee of Privileges and

	extension of time for presentation of the final reports thereon.
	5 Legislative Business.
Saturday, the 12th July, 2014	HOLIDAY
Sunday, the 13 th July, 2014	HOLIDAY
Monday, the 14 th July, 2014 (2.00 P.M.)	<ol style="list-style-type: none"> 1. Motion under Rule-15 regarding Non-stop sitting. 2. Motion under Rule-16 regarding adjournment of the Sabha sine-die. 3. Papers to be laid, if any. 4. Legislative Business. 5. Any other Business.

The Parliamentary Affairs Minister moved –

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

Shri Anil Vij, a Member from the Bhartiya Janata Party spoke for 5 Minutes.

Shri Rampal Majra and Shri Ashok Kumar Arora, Members from the Indian National Lok Dal spoke for 5 Minutes and 1 Minute respectively.

Shri Bharat Bhushan Batra, Member from the Indian National Congress spoke for 2 Minutes.

The Parliamentary Affairs Minister, by way of reply, spoke for 4 Minutes.

The motion was put and carried.

IV. WALK OUT

All the Members from the Bhartiya Janata Party present in the House staged a walk out as a protest against for not accepting to the request for extending the duration of the Session.

V. PAPERS LAID/RE-LAID ON THE TABLE OF THE HOUSE

The Parliamentary Affairs Minister laid papers from Sr. No. 1 to 3 and 6 and re-laid Sr.No 4 and 5 on the table of the House.

VI. PRESENTATION OF PRELIMINARY REPORTS OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUES AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORTS.

(i) Against Shri Om Prakash Chautala, MLA

Dr.Raghuvir Singh Kadian, Chairperson, Committee of Privileges presented the Ninth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Kuldeep Sharma, MLA (now Hon'ble Speaker) against Shri Om Prakash Chautala, MLA who made false statement on the floor of the House on 11th March, 2010 regarding imposing VAT on Salt which was made willfully, deliberately and knowingly by Shri Om Prakash Chautala, MLA thereby misleading the House and amounting to committing the contempt of the House/breach of privilege by him.

He also moved –

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

(ii) Against Shri Om Prakash Chautala, MLA

Dr.Raghuvir Singh Kadian, Chairperson, Committee of Privileges presented the Ninth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Bharat Bhushan Batra, MLA against Shri Om Prakash Chautala, MLA who made false, misleading and incorrect statement on the floor of the House on 11th March, 2010 willfully, deliberately and knowingly stating that the Haryana Urban Development Authority had not acquired a single acre of land since coming into power of the Congress Government from March, 2005 till date. He has also stated that not even a single sector of HUDA had been floated during this period, whereas the Parliamentary Affairs Minister, Shri Randeep Singh Surjewala had pointed out the correct factual position but Shri Om Prakash Chautala again asserted that neither even a single sector of HUDA was floated nor a single acre of land was acquired by HUDA from March, 2005 till date. By doing so Shri Om Prakash Chautala has tried to mislead the House willfully, knowingly and deliberately which amounts to contempt of the House/Breach of Privilege committed by him on the floor of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 11th March, 2010, involves the question of Breach of Privilege/contempt of the House.

He also moved -

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

(iii) Against Shri Om Prakash Chautala, MLA

Dr.Raghuvir Singh Kadian, Chairperson, Committee of Privileges presented the Ninth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Aftab Ahmed, MLA against Shri Om Prakash Chautala, MLA who made categorically incorrect and misleading statement on the floor of the House on 11th March, 2010 stating that Reliance Company has been given 1500 acres of Government land at a cost of Rs.370 crore in garb of giving employment, particularly when HSIIDC had acquired this land for welfare of the people. He further stated that a four acres chunk of land out of this acquired land has been auctioned for Rs.290 crore. He consequently alleged loss to the exchequer and fraud on account thereof. He further stated that land of farmers was acquired in the name of 'SEZ' and they were told that they will be given bonus/annuity of Rs.10,000/- per acre per year. He further stated that even a rupee has not been paid till date to any farmer by way of such bonus/annuity. Whereas the above statement of Shri Om Prakash Chautala is factually and absolutely incorrect. Shri Om Prakash Chautala has made a false, misleading and

incorrect statement in the House on both the afore-stated subjects. Shri Om Prakash Chautala made this statement willfully, deliberately and knowingly to mislead this august House. This constitutes a matter of clear breach of privilege of the House. Thus, the matter of making false statement by Shri Om Prakash Chautla on the floor of the House on 11th March, 2010, involves the question of breach of privilege/contempt of the House.

He also moved -

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

(iv) Against Shri Om Prakash Chautala, MLA

Dr.Raghuvir Singh Kadian, Chairperson, Committee of Privileges presented the Eighth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Kuldeep Sharma, MLA (now Hon'ble Speaker) against Shri Om Prakash Chautala, MLA who made false, misleading and incorrect statement on the floor of the House on 6th September, 2010, stating that a news was being televised by some News Channels that in the car of Shri Gopal Kanda, Minister of State for Home, Haryana, a girl has been kidnapped and three men raped her. He further stated that Shri Gopal Kanda himself was driving the car and this car was owned by Shri Gopal Kanda. He also stated the number of Car as HR-70- L-0009. He further stated the girl was kidnapped from Delhi and was raped in Gurgaon. Therefore, the Government should resign. Whereas, the above statement of Shri Om Prakash Chautala is factually and absolutely incorrect. Shri Om Prakash Chautala made a false, misleading and incorrect statement in the House. He made this statement willfully, deliberately and knowingly to mislead this august House. This constitutes a matter of clear breach of privilege of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 6th September, 2010, involves the question of breach of privilege/contempt of the House.

He also moved -

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

VII. RAISING OF VARIOUS MATTERS

During the presentation of Privileges Committee's Reports, when Shri Ashok Kumar Arora, a member of the Indian National Lok Dal and Shri Anil Vij, a member of Bhartiya Janata Party sought to raise matters pertaining to Calling Attention Motions, given notice of by them, the Speaker asked them that he would informed in this regard later on.

VIII. WALK OUT

Shri Anil Vij and all the Members from the Bhartiya Janata Party present in the House staged a walk out as a protest against not telling the fate of Calling Attention Notices.

IX. LEGISLATIVE BUSINESS

1. The National Law University Haryana (Amendment) Bill, 2014

At 3.56 P.M., the Education Minister introduced the National Law University Haryana (Amendment) Bill, 2014 and also moved-

That the National Law University Haryana (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 7, were put together, and carried.

Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

Shri Ashok Kumar Arora, Shri Abhey Singh Chautala and Shri Naseem Ahmed, Members from the Indian National Lok Dal spoke for 2 and 2 minutes and 1 minute respectively.

Shri Bharat Bhushan Batra and Shri Sampat Singh, Members from the Treasury Benches spoke for 2 and 5 minutes respectively.

Smt. Kavita Jain, a Member from the Bhartiya Janata Party spoke for 3 minutes.

The Power Minister and Parliamentary Affairs Minister also spoke for 1 minute each.

The Education Minister, by way of reply, spoke for 2 minutes.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

2. The Haryana Sikh Gurudwara (Management) Bill, 2014

At 4.19 P.M., the Parliamentary Affairs Minister introduced the Haryana Sikh Gurudwara (Management) Bill, 2014 and also moved-

That the Haryana Sikh Gurudwara (Management) Bill be taken into consideration at once.

The Finance Minister spoke for 27 minutes.

Shri Ashok Kumar Arora, Shri Krishan Lal Kamboj, Shri Ram Pal Majra and Shri Pardeep Chaudhary, Members from the Indian National Lok Dal spoke for 34, 2 and 15 minutes and 1 minute respectively.

S. Jarnail Singh and Smt. Sumita Singh, Members from the Treasury Benches spoke for 13 and 7 minutes respectively.

Shri Anil Vij, a Member from the Bhartiya Janata Party spoke for 17 minutes.

The Chief Minister also spoke for 3 minutes.

The Parliamentary Affairs Minister, by way of reply, spoke for 36 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub- Clause 2 of Clause 1 and Sub- Clause 3 of Clause 1 was put one by one, and carried.

Clauses 2 to 56, were put together, and carried.

Schedule I, II, III & IV, Sub-Clause 1 of Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

X. WALK OUTS

(i) During the course of discussion on the Haryana Sikh Gurudwara (Management) Bill, 2014, all the Members from the Bhartiya Janata Party present in the House staged a walk out as a protest against passage of the said Bill.

(ii) During the course of discussion on the Haryana Sikh Gurudwara (Management) Bill, 2014, Shri Ram Pal Majra and other Members from the Indian National Lok Dal present in the House staged a walk out as a protest against not giving him time to speak.

(iii) During the course of discussion on the Haryana Sikh Gurudwara (Management) Bill, 2014, all the Members from the Indian National Lok Dal present in the House staged a walk out as a protest against passage of the said Bill..

XI. CHANGE IN THE ITEM OF LIST OF BUSINESS

The Speaker, informed the House that the Haryana Private Universities (Second Amendment) Bill, 2014 which was listed for today's agenda, will be taken up on Monday i.e. 14th July, 2014.

XII. EXTENSION OF SITTING

The Speaker, with the sense of the House, extended the time of the sitting of the House till the Business of the House is finished.

The Sabha then adjourned till 2.00. P.M. on Monday, the 14th July, 2014.

CHANDIGARH
DATED 11th JULY, 2014

SUMIT KUMAR
SECRETARY